

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No.101/20  
PS Crime Branch  
u/s 109/147/148/149/436 IPC  
State Vs. Tahir Hussain**

05.01.2021

**In view of the Order No. 5112-5127/  
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020  
issued by Ld. District & Sessions Judge, North East,  
Karkardooma Courts, the present matter has been  
taken up through physical hearing today.**

**This is an application moved on behalf of the  
applicant/accused for defreezing of his bank account.**

Present: None.

Be listed on 12.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)  
CMM/NE/KKD/DELHI/05.01.2021**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No.101/20  
PS Crime Branch  
u/s 109/147/148/149/436 IPC  
State Vs. Tahir Hussain**

05.01.2021

**In view of the Order No. 5112-5127/  
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020  
issued by Ld. District & Sessions Judge, North East,  
Karkardooma Courts, the present matter has been  
taken up through physical hearing today.**

**This is an application moved on behalf of the  
applicant/accused for releasing the mobile phone on  
superdari.**

Present: None.

Be listed on 12.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)  
CMM/NE/KKD/DELHI/05.01.2021**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No.67/2009  
PS Crime Branch  
u/s 25/54/59 Arms Act  
State Vs. Md. Abid**

05.01.2021

**In view of the Order No. 5112-5127/  
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020  
issued by Ld. District & Sessions Judge, North East,  
Karkardooma Courts, the present matter has been  
taken up through physical hearing today.**

**This is an application for cancellation of warrants  
as well as proceedings u/s 82 Cr.P.C.**

Present: None for State.  
None for applicant.

Ahlmad has brought the case file from record  
room.

The application and the file be put up before  
the court on 11.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)  
CMM/NE/KKD/DELHI/05.01.2021**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No.99/20**

**PS Dayalpur**

**u/s 147/148/149/435/436/120B IPC**

**State Vs. Irshad**

05.01.2021

**In view of the Order No. 5112-5127/  
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020  
issued by Ld. District & Sessions Judge, North East,  
Karkardooma Courts, the present matter has been  
taken up through physical hearing today.**

**This is an application moved by the Ld. Counsel  
for granting bail to the applicant/accused.**

Present: None for State.

Shri Santosh Kumar Singh Ld. Counsel for the  
applicant/accused(through V/C).

Ld. Counsel for the applicant/accused has  
moved an application for bail on behalf of accused through  
V/C.

Reply filed by IO.

Ld. Counsel for the accused has contended that  
accused has been falsely implicated in the present matter.  
He has further contended that the accused is in custody

since 06.12.2020. His custody is not required for further investigation. He did not make any disclosure statement.

He undertakes to abide by all the conditions to be imposed by the court. Hence it is prayed that the accused may be granted bail.

Heard. Record perused.

In the reply filed by the IO, it is mentioned that the accused has been arrested in the present case and the FIR is shown to have been registered for offence punishable u/s 147/148/149/427/435/436/120B IPC. The maximum punishment for offence punishable u/s 436 IPC is imprisonment for life. As per section 437 Cr.P.C a Magistrate cannot grant bail to an accused of an offence punishable with that or with imprisonment of life unless he falls in any of the free category mentioned in the proviso. Thus in the present case this court does not have jurisdiction to grant bail to the accused. The application is therefore, not maintainable. It is dismissed and disposed of accordingly.

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Copy of the order be given dasti to Ld. Counsel for accused. Ld. Counsel for the accused shall file the original application in the court within 2-3 days.

Order be uploaded on the server.

**(DINESH KUMAR)**  
**CMM/NE/KKD/DELHI/05.01.2021**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No.136/20**

**PS Dayalpur**

**u/s 147/148/149/427/435/436/120B/34 IPC**

**State Vs. Irshad**

05.01.2021

**In view of the Order No. 5112-5127/  
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020  
issued by Ld. District & Sessions Judge, North East,  
Karkardooma Courts, the present matter has been  
taken up through physical hearing today.**

**This is an application moved by the Ld. Counsel  
for granting bail to the applicant/accused.**

Present: None for State.

Shri Santosh Kumar Singh Ld. Counsel for the  
applicant/accused(through V/C).

Ld. Counsel for the applicant/accused has  
moved an application for bail on behalf of accused through  
V/C.

Reply filed by IO.

Ld. Counsel for the accused has contended that  
accused has been falsely implicated in the present matter.  
He has further contended that the accused is in custody

since 06.12.2020. His custody is not required for further investigation. He did not make any disclosure statement.

He undertakes to abide by all the conditions to be imposed by the court. Hence it is prayed that the accused may be granted bail.

Heard. Record perused.

In the reply filed by the IO, it is mentioned that the accused has been arrested in the present case and the FIR is shown to have been registered for offence punishable u/s 147/148/149/427/435/436/120B IPC. The maximum punishment for offence punishable u/s 436 IPC is imprisonment for life. As per section 437 Cr.P.C a Magistrate cannot grant bail to an accused of an offence punishable with that or with imprisonment of life unless he falls in any of the free category mentioned in the proviso. Thus in the present case this court does not have jurisdiction to grant bail to the accused. The application is therefore, not maintainable. It is dismissed and disposed of accordingly.



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Copy of the order be given dasti to Ld. Counsel for accused. Ld. Counsel for the accused shall file the original application in the court within 2-3 days.

Order be uploaded on the server.

**(DINESH KUMAR)**  
**CMM/NE/KKD/DELHI/05.01.2021**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No.101/20  
PS Khajuri Khas  
u/s 147/148/149 IPC  
State Vs. Umar Khalid**

05.01.2021

**In view of the Order No. 5112-5127/  
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020  
issued by Ld. District & Sessions Judge, North East,  
Karkardooma Courts, the present matter has been  
taken up through physical hearing today.**

**This is an application u/s 207 Cr.P.C.**

Present: None for State.

Accused Umar Khalid produced through V/C  
from Jail No.2, Tihar Jail.

Mr. Trideep Pais, Ms. Sanya Kumar and  
Ms.Rakshanda Deka, Ld. Counsels for accused are  
present in person.

Be listed for 07.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)  
CMM/NE/KKD/DELHI/05.01.2021**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No.87/20  
PS New Usmanpur  
u/s 147/148/149/307 IPC  
State Vs. Imran**

05.01.2021

**In view of the Order No. 5112-5127/  
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020  
issued by Ld. District & Sessions Judge, North East,  
Karkardooma Courts, the present matter has been  
taken up through physical hearing today.**

**This is an application u/s 207 Cr.P.C.**

Present: None for State.  
Ld. Counsel Mohd. Imran for the accused.

Copy of charge sheet and supplementary  
charge sheet along with e Challan is supplied to the Ld.  
Counsel for the accused today itself.

The application is disposed of accordingly.  
Application be tagged with the main charge  
sheet.

Order be uploaded on the server.

**(DINESH KUMAR)  
CMM/NE/KKD/DELHI/05.01.2021**



**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No.133/20  
PS Karawal Nagar  
u/s 147/148/149/427/436 IPC  
State Vs. Unknown**

05.01.2021

**In view of the Order No. 5112-5127/  
Power/Judl./N.E./KKD/Delhi/2020 dated 23.12.2020  
issued by Ld. District & Sessions Judge, North East,  
Karkardooma Courts, the present matter has been  
taken up through physical hearing today.**

**This is an application moved by the applicant for  
release of vehicle/Car bearing no. DL 1ZC 7233 on  
superdari.**

**Present: Shri R.C.S. Bhadoria Ld. SPP for State.  
None for the applicant.  
Reply received from the IO.**

**IO seeks time to file the complete report/reply.  
At request, be listed on 18.01.2021. IO is  
directed to file complete reply till NDOH.  
Order be uploaded on the server.**

**(DINESH KUMAR)  
CMM/NE/KKD/DELHI/05.01.2021**